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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 618/2026

NANDU @ RAM KISHORE

.....Petitioner

Through: Mr. Anmol Kumar Pandey, Advocate.

versus

STATE (NCT OF DELHI)

.....Respondent

Through: Mr. Amol Sinha, ASC for the State.  
SI Ramakant, P.S.: Sadar Bazar.

**CORAM:**

**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

**01.04.2026**

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**W.P.(CRL) 618/2026**

In compliance of order dated 28.03.2026, Mr. Santosh Vaidya, Principal Secretary (Home) of the Government of NCT of Delhi, as well as Mr. Ashish Kumar, the Jail Superintendent of Jail No.8, Tihar Jail, New Delhi, have joined the proceedings *via* video-conferencing. The court has put certain queries to them; and they have proffered their answers.

2. The Jail Superintendent has also explained the timeline of how the directions issued by this court *vidé* order dated 20.02.2026 were processed. Based on that timeline, he has sought to explain the cause for the delay in complying with the court order. In essence, according to the Jail Superintendent, the delay has been occasioned by reason of the internal administrative steps and procedures, since a matter for grant of parole and similar relief, has to be processed both at the end



of the jail authorities and the Home Department of the Government of NCT of Delhi.

3. The court has also interacted with the Principal Secretary (Home); and has expressed to him its anguish as to the repeated non-compliance of the timelines with respect to directions issued by the court, especially in relation to urgent applications for grant of parole and furlough.
4. Insofar as the affidavit that was required to be filed by the Principal Secretary (Home) is concerned, Mr. Amol Sinha, learned ASC appearing for the State explains, that since the matter was initially posted on 10.04.2026, the requisite affidavit is being drawn-up keeping that date in mind. Learned ASC submits, that the requisite affidavit will be filed before the next date.
5. Let the needful be done *positively* before the next date.
6. The court has impressed upon the Principal Secretary (Home) the need for scrupulous and timely compliance of court orders and directions. The Principal Secretary is directed to address the matter at the administrative level; identify the bottlenecks and causes for delay; and to put in place Standard Operating Procedures ('SOP') to ensure that court orders are brought to the notice of the concerned authorities in a timely manner, and that court directions (including the timelines for compliance) are duly adhered-to.
7. A copy of such SOPs is directed to be placed on record before the next date.
8. Insofar as the petitioner is concerned, Mr. Sinha has handed-up a copy of order dated 01.04.2026, whereby the Jail Authorities have rejected



the petitioner's prayer for parole on the ground that he is not entitled to parole in view of Rule 1212 (2) of the Delhi Prison Rules 2018, namely that simultaneous parole is ordinarily not permissible to a co-convict when another co-convict is already out on parole. Order dated 01.04.2026 is taken on record.

9. Mr. Sinha however informs the court, that co-convict Akash @ Bhole has since surrendered back to custody.
10. In the circumstances, the learned ASC leaves it to the court to pass appropriate orders.
11. As recorded in order dated 28.3.2026, the petitioner's elder brother has passed-away during the pendency of the present petition; and his *tehrvi* is scheduled on 06.04.2026.
12. Status report dated 30.03.2026 filed by the State confirms the factum of death of the petitioner's elder brother; and records that his *tehrvi* is scheduled for 06.04.2026.
13. In view of the above circumstances, the petitioner – **Nandu s/o Pralad Singh** – is granted *parole for 04 weeks*, subject to the following conditions:
  - 13.1. The petitioner shall furnish a personal bond in the sum of Rs.20,000/- (Rs. Twenty Thousand Only) with 01 surety in the like amount from a family member, to the satisfaction of the Jail Superintendent;
  - 13.2. The petitioner shall not leave the State of Delhi without permission of the court and shall *ordinarily* reside at the address as per prison records/as mentioned in the petition;



- 13.3. The petitioner shall present himself before the S.H.O., P.S.: Sadar Bazar, Delhi, every Monday between 11 am and 11:30 am to mark his presence. However, he will not be kept waiting longer than an hour for this purpose;
- 13.4. The petitioner shall furnish to the S.H.O., P.S.: Sadar Bazar, Delhi, a cellphone number on which the petitioner may be contacted at any time and shall ensure that the number is kept active and switched-on at all times;
- 13.5. If the petitioner has a passport, he shall surrender the same to the Jail Superintendent;
- 13.6. The petitioner shall not indulge in any act or omission that is unlawful or that would prejudice the proceedings in pending cases, if any; and
- 13.7. Upon expiry of the period of parole, the petitioner shall surrender before the Jail Superintendent.
14. For compliance of the directions issued to the Principal Secretary (Home), re-notify on 04<sup>th</sup> May 2026.
15. The presence of Principal Secretary (Home) of the Government of NCT of Delhi as well as the Jail Superintendent of Jail No.8, Tihar Jail, New Delhi is not required on the next date.

**ANUP JAIRAM BHAMBHANI, J**

**APRIL 1, 2026**

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